CORRIGENDUM TO THE PUBLIC ANNOUCEMENT

PUBLIC ANNOUNCEMENT FOR THE ATTENTION OF THE SHAREHOLDERS OF AIMCO PESTICIDES LIMITED

Registered Office: B-1/1 MIDC Industrial Area, Lote Parshuram, Village Awashi, Taluka Khed, District Ratnagiri - 415707 Maharashtra Tel. 91-2356-272136

This corrigendum to the Public Announcement ("PA") is being issued by Fortune Financial Services (India) Limited ("Manager to the Offer") on behalf of Excel Crop Care Limited (hereinafter "Acquirer" or "ECCL") in addition to the Original Public Announcement published on October 28, 2005. The terms used but not defined in this Announcement shall have the same meaning as given in the PA.

The shareholders of Aimco Pesticides Limited are requested to note the following:

Background of Person deemed to be acting in Concert

Kamaljyot Investments Limited ("KIL")

a) Kamaljyot Investments Limited is a company incorporated and registered under the Companies Act, 1956 on 9th day of August 1983 as Kamaljyot Investments Private Limited .The Company became a deemed public company under the provisions of Section 43A of the Companies Act, 1956 and the word "Private" was deleted from its name with effect from 17th December, 1985. The word private was reintroduced in the name of the Company under Section 43A(2A) of the Companies Act, 1956 with effect from 15th November, 2002. Thereafter the Company became a public company and the word "Private" was once again deleted from the name of the Company with effect from 5th February 2003.

b) The Registered Office of KIL is situated at 184-87 Swami Vivekanand Road, Jogeshwari (W), Mumbai - 400102. Tel No 022-5646 4200 Fax: 022-2678 3657.

c) KIL is an investment and finance company.

d) KIL is a wholly owned subsidiary of Excel Industries Limited (EIL) which is promoted by Mr. Ashwin C. Shroff, Mr. Dipesh K. Shroff and Mr. Atul G. Shroff, their relatives and the companies controlled or promoted by them. The promoters' shareholdings in EIL are all effectively controlled directly or indirectly by the members of the Shroff Group (which consists of the members of the Shroff family and entities owned and controlled by them). The Shroff Group referred to as the promoter group under the Indian Securities Law holds a controlling stake in KIL.

The Board of Directors of KIL comprises of:

Mr. A C Shroff	Chairman
Mr. R G Shroff	Director
Mrs. Usha A Shroff	Director
Mr. Dipesh K Shroff	Director

e) Kamaljyot Investments Limited holds 10,075 shares in APL as on date of PA and the same are held since the year 1998. KIL is a wholly owned subsidiary of Excel Industries Limited, one of the promoters of ECCL. KIL does not hold any shares in ECCL, however by virtue of Regulation 2(h) of SEBI (SAST) Regulations it has been classified as a Promoter of ECCL. KIL is not a party to the Share Acquisition Agreement entered into by ECCL and APL for the preferential allotment. KIL is a person deemed to be acting in concert with the Acquirer for the instant offer and is not participating in the offer. KIL has not entered into any agreement with the Acquirer with regard to the offer / acquisition of the shares.

f) The Financial highlights of KIL are as under:

Rs. in Lacs

Profit and Loss Statement	6 months ended 30.09.05	Year ended 31.03.05	Year ended 31.03.04	Year ended 31.03.03
Total Income	8.76	13.66	17.05	14.02
Profit After Tax	6.94	(17.07)	14.78	(7.54)
Paid up Share Capital	199.98	199.98	199.98	199.98
Reserves and Surplus (excluding Revaluation Reserves)	53.63	46.68	63.76	48.98
Net Worth	**253.61**	**246.66**	**263.74**	**248.96**
Earning Per Share (Rs.)	3.47	(8.54)	7.39	(3.77)
Return on Net Worth (%)	2.74	(6.92)	5.60	(3.03)
Book Value Per Share (Rs.)	126.82	123.34	131.88	124.49

The above figures have been certified by Mr. P.V. Paranjape , Membership Number 47296 of M/s. S. V. Ghatalia & Associates, Chartered Accountants, the Statutory Auditors of the Company, vide their certificate dated December 9, 2005, Address: Medows House, 2nd Floor, Nagindas Master Road, Fort, Mumbai 400023, Tel No 22651011 Fax No 22654105.

g) The entire share capital of KIL, comprising of 199,982 Equity Shares of Rs. 100/- each fully paid up, is beneficially held by EIL.

h) The equity shares of KIL are not listed.

i) None of the Directors of KIL is on the Board of APL.

j) If KIL acquires any equity shares of APL after the date of Public Announcement upto 7 working days prior to the closure of the offer at a price higher than the offer price, then the highest price paid for such acquisition shall be payable for all the equity shares tendered in the offer and accepted under the offer.

Shareholders' approval for the preferential issue

The shareholders of the Target Company have approved the Preferential Issue of 23,00,000 equity shares (representing 24.90% of the Post Issue Paid Up Voting Capital) under section 81 (1A) of the Companies Act, 1956 at the Extraordinary General Meeting held on November 24, 2005. The shareholders of the Acquirer have approved the investment in equity shares of APL under section 372A of the Companies Act, 1956 at the Extraordinary General Meeting held on December 1, 2005. Subsequently the Target Company has allotted the said 23,00,000 equity shares (representing 24.90% of the Post Issue Paid Up Voting Capital) to the Acquirer on December 7, 2005.

Disclosure in terms of Regulation 21

The minimum public shareholding requirement for the purpose of the listing on the continuous basis for APL is 25%. Pursuant to the said offer (assuming full acceptance in the offer), the public shareholding will not fall below the limit specified for the purpose of the listing on the continuous basis in terms of listing agreement with the Stock Exchanges.

Status of listing of 23,00,000 equity shares

BSE vide their letter ref No List /sdm/rk/pdk/24(a)/2005 dated December 1, 2005, PSE vide their letter ref no PSE/ /2005/1985 dated December 1, 2005 and ASE vide their letter ref no ASE/2005/2626 dated December 7, 2005 have accorded their respective in-principle approval for listing of 23,00,000 equity shares allotted to the Acquirer.

Delisting of the Equity Shares of the Target Company from ASE and PSE

The Equity Shares of the Target Company have been voluntarily delisted w.e.f. January 2, 2006 on ASE vide its letter no. ASEL/2005/133 dated December 28, 2005. Also, the Company's shares have been voluntarily delisted w.e.f. December 26, 2005 on PSE vide its letter no. PSE/2005/2045 dated December 22, 2005.

FI's / Banks consent for the change in the management of APL

Industrial Development Bank of India Limited vide their letter ref no 1888/IDBI LTD /MBO/Recovery Cell and 2067/IDBI LTD/MBO/Recovery Cell dated December 6, 2005 and December 30, 2005 respectively; and State Bank of India vide their letter ref no CBVP/C&I/2005-06/881 dated December 5, 2005 have given their consent for the participation in management / change in the control of management of the company pursuant to the preferential allotment of 23,00,000 shares to ECCL

Financial Arrangements

In accordance with Regulation 28 of the SEBI Takeover Code, the Acquirer has created an Escrow Account in the form of a Bank Guarantee, issued by Standard Chartered Bank, Mahatma Gandhi Road Fort, Mumbai Branch valid till April 22, 2006, in favour of Fortune Financial Services (India) Limited, the Manager to the Offer, for an amount of Rs. 1,35,00,000/- (Rupees One Crore Thirty Five lacs Only), being in excess of 25% of the total consideration.

Revised Schedule of Activities

Activity	Original Schedule Day and Date	Revised Schedule Day and Date
Date of Public Announcement	Friday, October 28, 2005	Friday, October 28, 2005
Specified Date (for the purpose of determining the names of Shareholders to whom the Letter of Offer would be sent)	Monday, November 21, 2005	Monday, November 21, 2005
Last date for a competitive bid	Thursday, November 17, 2005	Thursday, November 17, 2005
Letter of Offer to be posted to shareholders	Friday, December 9, 2005	Friday, January 20, 2006
Date of opening of the Offer	Friday, December 16, 2005	Wednesday, January 25, 2006
Last date for Revising the Offer Price / Number of Shares	Monday, December 26, 2005	Thursday, February 2, 2006
Last date for Withdrawal of Application	Friday, December 30, 2005	Wednesday, February 8, 2006
Date of closing of the Offer	Wednesday, January 4, 2006	Monday, February 13, 2006
Date of communicating rejection/acceptance and payment of consideration for applications accepted.	Tuesday, January 17, 2006	Monday, February 27, 2006

Except for the above, the information in the Public Announcement made on October 28, 2005 remains unchanged.

This corrigendum to the Public Announcement would also be available on SEBI website: www.sebi.gov.in

The Board of Directors of the Acquirer/PAC accepts full responsibility for the information contained in this Announcement.

Issued by Managers to the Offer for and on behalf of the Acquirer i.e. Excel Crop Care Limited

FORTUNE FINANCIAL SERVICES (INDIA) LIMITED
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Contact Person: Mr. Sunil Gokhale

fortune 1986

Place:Mumbai

Date:January 7, 2006

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